

State Vs. Sanjay Mandal
FIR NO. 356/19
PS Mayur Vihar

26.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant through VC.

This is an application for releasing of Rs. 41.100 with interest from the Kotak Mahindra Bank on superdari in favour of applicant.

Report filed. Heard. Application perused.

Ld. APP for the State and IO have no objection if same be released to the applicant.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the Rs. 41,100/- can be released to rightful owner, subject to execution of security bond of Rs. 41,100/-. Accordingly, let Rs. 41,100/- be released to the rightful owner after preparing detailed panchnama; taking photographs of the case property; valuation report and a security bond.

The photographs of the same should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

**BALWINDER
SINGH**

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.09.26 13:41:44
+0530

(Balwinder Singh)

MM (East)/KKD/Delhi/26.09.2020

26.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Kundan on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the facts that case property has already been recovered and judicial custody of the accused is not required for any purpose, application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

**BALWINDER
SINGH**

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.09.26
13:16:22 +0530

**(Balwinder Singh)
MM (East)/KKD/Delhi/26.09.2020**

State Vs.
FIR NO. 98/20
PS Mayur vihar

26.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

Reply filed.

Since as per reply case property has not been recovered till date, the present application stands dismissed being non maintainable, at this stage.

**BALWINDER
SINGH**

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.09.26 13:16:31
+0530

(Balwinder Singh)

MM (East)/KKD/Delhi/26.09.2020